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इस्पात तथा भारी उद्योग मत्री (श्री सी० सुबहाण्यम) : श्रायात कर्ताश्रो से लोहा और इस्पात नियंत्रक द्वारा ४६१ ३७ लाख रुपये के ग्रस्थायी क्लेम के मकाबले में ३७२ ५१ लाख रुपया, ३१-७-६३ तक वसूल किया जा चुका था। इस प्रकार १८ ६६ लाख रुपया वसूल करना बाकी था। इस बकाय में श्रायात कर्ताओं के परिवहन खर्च और उपदान की स्रदायगी के काउन्टर-क्लेम (जवाबी दावे) शामिल नहीं हैं जिन्हें सकल प्राप्य रकम में से मुजराई देना होता है। जब तक काउन्टर-क्लेमों (जवाबी दावों) की जांच नहीं हो जाती और उन्हें स्वीकार नहीं कर लिया जाता तब तक यह बतलाना मश्किल है कि स्रायात कर्त्तात्रों से ठीक ठीक कितना रुपया वसूल करना बाकी है।

रकम को ग्रन्तिम रूप देने तथा उसे वसूल करने में देरी इन कारणों से होती है कि माल पाने वाले रुपये का पर्याप्त प्रबन्ध न होने के कारण माल छडाने तथा रसीदें इत्यादि प्रस्तुत करने में देरी कर देते हैं। इसलिय एक खास तारीख निश्चित करना मश्किल है जिस तारीख तक लेन-देन पूरा हो जायगा ग्रौर प्राप्य रकम वसूल की जा सकेगी । फिर भी प्राप्य रकम बसूल करने के लिय हर सम्भव उपाय किया जा रहा है।

†[THE MINISTER OF STEEL AND HEAVY INDUSTRIES (Shri SUBRAMANIAM): Against the provisional amount of Rs. 491.37 lakhs claimed by the Iron and Steel Controller from the importers, a sum of Rs. 372.51 lakhs has been realised up to 31-7-1963, thus leaving a balance of Rs. 118.86 lakhs. This balance does not take into account the counter-claims of importers on account of transport charges and subsidy payment which have to be set off against the gross amount due. It is difficult to indicate what is the

net amount outstanding against the importers till their counter-claims have been examined and admitted.

to Questions

The delay in finalisation and realisation of the amount is due to factors such as delay in delivery of materials for want of adequate financial arrangements on the part of the consignees, delay in production of consignees' receipts, etc. It is accordingly difficult to specify a date by which all the transactions will be finalised and the due amount recovered. However, all possible effort is being made to recover the amount where due.]

IMAGES STOLEN FROM KHAJURAHO

486, SHRI S. C. DEB: Will the Minister of Scientific Research and Cul-TURAL AFFAIRS be pleased to state:

- (a) whether Government are aware that six ancient images including the Vayu image of Chitragupta alleged to have been stolen from Khajuraho in 1958-59 and sent abroad, passed through Calcutta; and
- (b) if so, what action has been taken so far to recover these images?

THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC SEARCH AND CULTURAL AFFAIRS (DR. Mono Mohan Das): (a) images were stolen from the protected monuments at Khajuraho in 1958 or 1959.

(b) Does not arise.

COMMISSION OF ON APPOINTMENT ADMINISTRATION

SHRI DHANANJOY MOHANTY: SHRIMATI NANDINI SATPATHY:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have under consideration any proposal to appoint a commission for recommending measures to streamline the administration;

^{†[]} English translation.

(b) if so, when the commission will be appointed and how it will be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) and (b) No precise proposals have yet been formulated. Before a final decision can be taken, further consideration is necessary.

भानपुरा तहसील (मध्य प्रदेश) में सीमेंट का कारखाना

४८८. श्री विमलकुमार मन्नालालजी मौरिड़िया: क्या इस्पात तथा भारी उद्योग मंत्री २० ग्रगस्त, १६६३ की राज्य सभा में ग्रतारांकित प्रश्न संख्या १४६ के दिये गये उत्तर को देखेंगे ग्रीर यह बताने की कृपा करेंगे कि:

- (क) मध्य प्रदेश की भानपुरा तहसील में सीमेंट का कारखाना खोलने के लिये सरकार और क्या क्या प्रयत्न कर रही है; स्रीर
- (ख) इस सम्बन्ध में जिनसे बातचीत की जा रही है उनके नाम क्या हैं ?

†[Cement Factory at Bhanpura Tehsil (M.P.)

488. Shri V. M. CHORDIA: Will the Minister of Steel and Heavy Industries be pleased to refer to the reply given to Unstarred Question No. 156 in the Rajya Sabha on the 20th August, 1963 and state:

- (a) what further efforts are being made by Government to set up the cement factory in Bhanpura tehsil of Madhya Pradesh; and
- (b) the names of the parties with whom negotiations are going on in this regard?]

इस्पात तथा भारो उद्योग मंत्रःलय में उपमंत्री (श्री पी० सी० सेठों) : (क) ग्रौर (ख) यह इच्छुक पार्टियों का काम है कि भानपुरा तहसील में सीमेंट का कारखाना स्थापित करने के लिये ग्रौद्योगिक लाइसेंस प्राप्त करें तथा यह राज्य सरकार का काम है कि लाइसेंस प्रदान करने के लिये उपयुक्त पार्टी का प्रार्थना-पत्र पुरो नेधान करें। राज्य-सरकार को सूचित कर दिया गया है कि यदि वे चाहें तो उपयुक्त पार्टी का पुरो-निधान करें। ग्रभी तक कोई ग्रौपचारिक प्रस्ताव प्राप्त नहीं हुग्रा है। केन्द्रीय सरकार इस विषय में किसी पार्टी से बात-चीत नहीं कर रही है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY INDUSTRIES (SHRI P. C. SETHI): (a) and (b) It is essentially for intending parties to seek industrial licences and for the State Government to sponsor applications from suitable parties for the grant of licence for setting up a cement factory in Bhanpura tehsil. The State Government have already been informed that they may, if they so desire, sponsor a suitable party. No formal proposal has so far been received. The Central Government are not conducting negotiations with any party in this regard.]

REPRESENTATION OF INDIAN MUSIC,
DANCING AND PAINTING AT THE
EDINBURGH FESTIVAL

489. Shri Ansaruddin Ahmad: Will the Minister of Scientific Research and Cultural Affairs be pleased to state whether it is a fact that while Indian Music and Dancing were well-represented by Indian artistes at the Edinburgh Festival, Indian paintings were represented by a collection of commercial paintings purchased by the Air-India for reproduction in their almanaes and posters and failed to secure appreciation as fairly representing Indian Painting?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURALS AFFAIRS (SHRI HUMAYUN KABIR): On a request by the authorities of